

**CM-18225-CWP-2024 and CM-18226-CWP-2024 IN CWP-7608-2022
DR. DHEERAJ SHARMA VS. UNION OF INDIA AND ANOTHER**

Present: Mr. Puneet Bali, Sr. Advocate, with
Mr. Abhishek Sharma, Advocate,
for the petitioner.

Mr. Satya Pal Jain, ASGI,
(Through Video Conference) with
Mr. Pankaj Gupta, Senior Panel Counsel,
for respondents No.1 and 2/Union of India.

It is noticed by this Court that the case was adjourned on as many as 06 occasions on the request of the counsel representing the petitioner before the order dated 22.10.2024 was passed permitting the respondents to pass a final order but restraining them from giving effect to the same.

The instant applications have now been filed notwithstanding that a cost of Rs.30,000/- had already been imposed upon the petitioner earlier for not advancing the arguments on one occasion and as many as two last opportunities had also been granted. I find that the applications filed in this manner are wholly frivolous and unnecessarily clog the over-burdened docket of the Courts.

At this stage, learned Senior counsel for the petitioner seeks withdrawal of the present applications so as to take all the pleas at the time of final hearing in the writ petition itself. He also volunteers and undertakes to donate medical equipments worth a minimum of Rs.2 Lakhs as may be conveyed by the Civil Surgeon, Government Hospital, Rohtak, within a period of 04 weeks of such demand/requisition being conveyed through

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whatsapp on the Mobile No.9878603507 of assisting counsel Mr. Abhishek Sharma, Advocate.

Let the compliance be furnished by him on the next date of hearing before this Court.

The applications are dismissed as withdrawn but binding the applicant with the voluntary undertaking of donation of medical equipment.

**November 07, 2024.
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**(VINOD S. BHARDWAJ)
JUDGE**